

(a) the States which have implemented the recommendations of the Third Wage Board for Sugar Mill Workers; and

(b) if so, the details of the recommendations implemented?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The information is being collected and will be laid on the table of the House.

Excise Duty on Processed Fruit Items

9091. SHRI KUSUMA KRISHNA MURTHY:
SHRIMATI J. JAMUNA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the fruit processing industry is facing a serious crisis on account of imposing of excise duty on jams and marmalade and processed fruits items and for removal of 15 per cent cash compensatory support (CCS) from 40 per cent of the fruit products exported:

(b) if so, the reasons therefor; and

(c) the steps being taken by the Government to come out of the present crisis?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Representations have been received against increase in the excise duty, and reduction in cash compensatory support in respect of fruit products.

(c) Whenever such representations are received, they are considered and appropriate action is taken.

New Proposals to Protect the Rights of the Children

9092. PROF. K. V. THOMAS: Will the Minister of WELFARE be pleased to state:

(a) whether Government are considering to make any new proposal to protect the rights of the child along the lines of the U. N. Charter where India is also a signatory; and

(b) whether legislative measures will be taken to encourage breast feeding and to discourage the use of baby foods?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) The International Convention on the Rights of the Child adopted by the UN General Assembly on 20 November 1989 is yet to be ratified by the Government of India.

(b) Yes, Sir. Legislation is proposed for the protection and promotion of breast feeding.

Demands of C. G. H. S. Doctors

9093. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Union Government Health Service 'A' group doctors have been demanding better service conditions and promotional avenues;

(b) whether Government have from time to time set up Committees to review their problems;

(c) if so, the number of Committees set up by his Ministry in last three years to review the problems of the doctors;

(d) the recommendations made by those committees;

(e) the steps taken to implement these recommendations; and

(f) the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The doctors belonging to Central Health Service have been demanding better service conditions and promotional avenues.

(b) to (f). An Inter Departmental Committee was set up in June, 1987 to look into the career progression and cadre structure of the Central Health Service, Railway Medical Service and Medical posts under the Central Policy Organisations. The Committee recommended following additional posts at Senior Administrative Grade level (Supertime Grade Rs. 5900-6700) for different sub-cadres of the Central Health Service.

| | | |
|--------------------------|---|----|
| General Duty | - | 29 |
| Non-Teaching Specialists | - | 5 |
| Teaching Specialists | - | 10 |

CHS and other Service Doctors Associations were not satisfied with the recommendations of the Committee. In early 1989, another inter-departmental Committee was set up to look into the problems of service debtors and in its report submitted in June, 1989 that Committee had given its recommendations on a range of aspects including pay scales, promotions, different allowance, etc. However, the Joint Action Council of Service Doctors' Organisations submitted a Memorandum of their demands in April, 1989. It was then decided to take a collective view on

all the demands including the need for creation of additional posts in Supertime Grade.

A Memorandum of Settlement was signed with JACSDO on 21st August, 1989 in which 134 posts have been agreed to be created for the Supertime grade of the Central Health Service as follows:-

| | |
|-----------------------------------|-----|
| General Duty | 116 |
| Non-Teaching Specialist Sub-cadre | 8 |
| Teaching Specialist Sub-cadre | 8 |
| Public Health | 2 |

The above posts have since been created and proposals for filling up these posts have been sent to the UPSC.

Another Committee has been constituted in pursuance of Memorandum of Settlement dated 21.8.1989 to look into all aspects of career improvement and cadre restructuring and to make proposals with a view to enable service doctors to take their due place among the best to Group 'A' Services of Central Government and to ensure similarity in career prospects among the four sub-cadres of the Central Health Service. The Committee is expected to submit its report by 30th August, 1990.

[*Translation*]

Dams of Uttar Pradesh Pending with Union Government

9094. SHRI RAJENDRA AGNIHOTRI: Will the Minister of WATER RESOURCES be pleased to state the details of dams for irrigation projects in Lalitpur and Jhansi districts of Uttar Pradesh which are pending with Union Government for approval?